

Central Food Safety Commission

120. SHRIMATI LAKSHMI PANABAKA : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :

(a) whether the Government have any proposal to set up a Central Food Safety Commission to check the rampant adulteration in the entire food chain and issues relating to distribution of spurious Mustard Oil;

(b) if so, the details thereof; and

(c) the action taken or proposed to be taken to deal firmly with the adulteration menace in consumer products?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV) : (a) to (c) A proposal from Government of Delhi requesting the Prime Minister to set up a National Food Safety Council headed by Prime Minister or a Senior Minister having twelve Ministers from different concerned Ministries is under consideration of the Ministry of Health, Govt. of India.

[Translation]

Creche Centres

121. SHRI RAMPAL SINGH :
SHRI RAJENDRA AGNIHOTRI :
SHRI TEJVEER SINGH :
DR. ASHOK PATEL :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have proposed to set up creche centres all over the country;

(b) if so, the details thereof; and

(c) the time by which the said scheme is likely to be implemented?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF DEPARTMENT OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) and (b) The Government has sanctioned creche centres throughout the country under the following two schemes of the Department:

(i) Scheme of 'Assistance to Voluntary Organisations for Creches for Working and Ailing Women';

(ii) National Creche Fund Scheme.

A total of 14,925 creche centres have been sanctioned under both the schemes as per the availability of funds.

(c) The Scheme of Assistance to Voluntary Organisations for Creches for Working & Ailing Women is implemented from the year 1975 and the National Creche Fund Scheme which was set up on 21.3.1994 is being implemented from the year 1995-96.

Naxalite Activities in States

122. DR. LAXMINARAYAN PANDEY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government of Madhya Pradesh has sent any scheme to Union Government to have check over the naxalite activities in the border areas of its neighbouring States Maharashtra and Andhra Pradesh;

(b) if so, the details thereof;

(c) the amount demanded by Madhya Pradesh in this regard; and

(d) the steps taken by the Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (c) Government of Madhya Pradesh have sent an Action Plan for anti-Naxalite operations in the State, seeking Central financial assistance of an amount of Rs. 38.63 crores for providing mobility to the police force, protection of police personnel from land mines/explosions, upgradation of the communication system, providing modern equipment to the police personnel etc.

(d) The proposal is under consideration of the Government.

[English]

Norms for Seats of Staff of KVS

123. SHRI SHANTILAL PURSHOTTAMDAS PATEL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the norms of according seats of staff side of JCM of Kendriya Vidyalaya Sangathan of different recognised associations;

(b) whether the existing distribution conforms to these norms; and

(c) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF DEPARTMENT OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) As per the scheme of the Joint Consultative Machinery for Kendriya Vidyalaya Sangathan there shall not be more than 7 members on the staff side to be nominated by the Associations recognised for the purpose of representation on the staff council. The 7 seats may be distributed according to the numerical strength of members represented by these associations in the following manner :

(i) Teachers' Association	-	04
(ii) Non-Teaching staff Association	-	02
(iii) Headquarters Staff Association	-	01
Total	-	07

(b) Yes, Sir.

(c) Does not arise.

Law and Order Situation in States

124. DR. T. SUBBARAMI REDDY :

DR. BIZAY SONKAR SHASTRI :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Centre has to discharge its constitutional obligations to protect States against internal rebellion and situation of gross public disorder;

(b) if so, whether the Government have any proposal to keep constant vigil monitoring ground realities in the entire country closely to achieve this objective;

(c) if so, whether the State Government's have objected to these observations as law and order situation remains under the purview of the State;

(d) if so, the details thereof; State-wise; and

(e) the reaction of the Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (e) Article 355 of the Constitution of India enjoins upon the Union to protect every State against internal disturbance and to ensure that the Government of every State is carried on in accordance with the provisions of the Constitution, Analysis and assessment of law and order and security scenario in the country is an ongoing process in the Central Government, keeping in view its Constitutional obligations.

The Government of West Bengal had expressed some reservations in connection with this matter. The Chief Minister of West Bengal desired that the scope, application and interpretation of article 355 of the Constitution of India be discussed in a meeting of the Inter-State Council. The matter was accordingly discussed in the Sixth meeting of the Standing Committee of the Inter-State Council held on 19.12.1998 and in the Fifth meeting of the Inter-State Council held on 22.1.1999.

Rape in Lock-UPs

125. SHRI P. SANKARAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are aware that large scale rape is reported under lock-ups;

(b) whether according to NHRC more than 50% of Human Rights violations are committed by men on duties;

(c) if so, the measures taken to overcome such crimes in jails; and

(d) the action taken against the guilty officials?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (d) 'Police' and 'Prisons' are State subjects as per List II of the Seventh Schedule to the Constitution of India. The registration, investigation, detection and prevention of crimes, including those committed by police and prison personnel within and outside the prisons, is the responsibility of the State Governments.

The Central Government, however, has been writing, from time to time, to the State Governments to take such appropriate steps as are necessary for prevention of crimes against women, including those committed in custody.

The instructions/guidelines issued by the Central Government include, inter alia, sensitisation of police and prison personnel at all levels while dealing with crimes against women and award of swift and salutary punishment to perpetrators of crimes of rape in custody. Apart from jails which are common for both men and women with separate enclosures to lodge women prisoners, some exclusive jails for women prisoners exist in Andhra Pradesh, Assam, Goa, Haryana, Kerala, Maharashtra, Punjab, Rajasthan, Tamil Nadu and Uttar Pradesh.

Woman's Educations by IGNOU

126. SHRI PRITHVIRAJ D. CHAVAN : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Indira Gandhi National Open